

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
PUBLIC NOTICE NO. 6 (RE-2000) / 1997-2002
NEW DELHI , THE 31st March, 2001.

Attention is invited to the entry at Code No. 1701 of Schedule 2 Table -B and Sr. No. 25 of Schedule 2 Appendix-1 of the book titled

" ITC(HS) Classifications of Export and Import Items, 1997-2002 " (incorporating amendments made upto 31st August, 1998) and as amended from time to time specifying the terms and conditions for export of items indicated therein.

2. In exercise of the powers conferred under Para 4.11 of the Export & Import Policy, 1997-2002, (incorporating amendments made upto 31st March, 2000) and as amended from time to time, the following amendment may be made in the Public Notice No. 28

(RE-2000)/1997-2002 dated 14.8.2000:-

The validity period for export of sugar may be extended upto 31.5.2001 only for the Registration-cum-Allocation-Certificates (RCACs) issued till 31.3.2001.

3. This issues in Public interest.

(N.L. LAKHANPAL)

Director General of Foreign Trade

(A. K. SRIVASTAVA)

Dy. Director General of Foreign Trade

For Director General of Foreign Trade